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BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.22/2016

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> October 2017, 10.30 A.M**

Name of the Company	Mohta Credit and Investment Fund Ltd.		
Under Section	14(1)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date


ARVIND BAJPAI  
Practising Company Secretary  
**ORDER**


AK Bajpai  
13/10/17

Ld. Pr. CS for the petitioner informed that he could not obtain No Objection Certificate (NOC) from The Reserve Bank of India (RBI). Petitioner company is a NBFC company. NOC from the RBI for accepting the proposal under section 14(1) of the Companies Act, 2013 is required.

Let notice be served on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata along with a copy of the petition. Petitioner is directed to serve a copy of the petition on the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and file affidavit of service within 7 days from today.

List the matter on 21/11/2017.

  
(Jinan K.R.)  
Member (J)

  
(Vijai Pratap Singh)  
Member (J)